

High Court of Karnataka,  
Bengaluru,  
Dated: 28<sup>th</sup> February, 2025

**NOTIFICATION NO. HCKB – 41 / 2025**

In modification of earlier Notification No. HCKB – 224/2024 dated 20<sup>th</sup> December 2024, the sittings of the Hon'ble Judges in the Court Halls of Kalaburagi Bench from 3<sup>rd</sup> March 2025 are arranged as mentioned below:

| <b>Sl. No.</b> | <b>Name of the Hon'ble Judge</b>         | <b>Court Hall No.</b> |
|----------------|--|-----------------------|
| 1              | Hon'ble The Chief Justice                | 1                     |
| 2              | Hon'ble Mr. Justice K.Natarajan          | 2                     |
| 3              | Hon'ble Dr. Justice Chillakur Sumalatha  | 3                     |
| 4              | Hon'ble Mr. Justice Anant Ramanath Hegde | 4                     |
| 5              | Hon'ble Mr. Justice S.Rachaiiah          | 5                     |
| 6              | Hon'ble Mr. Justice C.M.Joshi            | 6                     |
| 7              | Hon'ble Mr. Justice Vijaykumar A. Patil  | 7                     |

**By Order of Hon'ble The Chief Justice**

**Sd/-**  
**(Saraswati Vishnu Kosandar)**  
**Registrar (Judicial)**

**HIGH COURT OF KARNATAKA AT KALABURAGI BENCH**

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES  
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS  
WITH EFFECT FROM MONDAY THE 3<sup>RD</sup> MARCH 2025**

**Priority will be given to old cases**

**PART A**

| <b>SL. NO.</b> | <b>SITTINGS AND SUBJECTS</b>   | <b>REMARKS</b>   |
|----------------|--|--|
| <b>1</b>       | <p><b>Hon'ble Mr. Justice K.Natarajan &amp; Hon'ble Mr. Justice Vijaykumar A. Patil</b></p> <p>All Division Bench matters<br/>- Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p> | <p><b>Physical hearing / Video Conferencing (optional)</b></p> |
| <b>2</b>       | <p><b>Hon'ble Dr. Justice Chillakur Sumalatha</b></p> <p>All Category of Writ matters<br/>- Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>                                       | <p><b>Physical hearing / Video Conferencing (optional)</b></p> |
| <b>3</b>       | <p><b>Hon'ble Mr. Justice Anant Ramanath Hegde</b></p> <p>All Category of Civil matters (except MFAs)<br/>- Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>                       | <p><b>Physical hearing / Video Conferencing (optional)</b></p> |

|          |   |  |
|----------|---|--|
| <b>4</b> | <p><b>Hon'ble Mr. Justice S.Rachaiah</b></p> <p>All Category of Criminal matters<br/>- Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p> | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |
| <b>5</b> | <p><b>Hon'ble Mr. Justice C.M.Joshi</b></p> <p>Miscellaneous First Appeals<br/>- Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>       | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |

**PART B**

**HIGH COURT OF KARNATAKA  
KALABURAGI BENCH**

**SUBJECTS ASSIGNED TO THE HON'BLE JUDGES SITTING IN  
DIVISION BENCH WHENEVER THEIR LORDSHIPS SIT SINGLE**

The Hon'ble Judges sitting in Division Bench will take up matters whenever Their Lordships sit single.

| <b>Sl.<br/>No.</b> | <b>Name of the Hon'ble Judge</b>   |
|--------------------|--|
| <b>1</b>           | <p><b>Hon'ble Mr. Justice K.Natarajan</b></p> <p>Criminal Appeals</p>                |
| <b>2</b>           | <p><b>Hon'ble Mr. Justice Vijaykumar A. Patil</b></p> <p>Writ Petitions (GM-CPC)</p> |

**NOTES:**

- 1. Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3<sup>rd</sup> February 2022.**
2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:
  - a) All Criminal Petitions U/s 438, 439 and 482 of Cr.P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C, Criminal Revision Petitions and Criminal Appeals – 4<sup>th</sup> day from the date of filing.**
  - b) All Writ Petitions and Writ Appeals – 5<sup>th</sup> day from the date of filing.**
  - c) All Civil matters – 5<sup>th</sup> day from the date of filing.**

(The General Holidays shall be excluded for counting the days)

3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

**By Order of Hon'ble The Chief Justice**

**Sd/-**

**(Saraswati Vishnu Kosandar)  
Registrar (Judicial)**

**Date: 28.02.2025**